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Title: Message received from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Sugar Development Fund (Amendment) Bill, 2008, passed by the Lok Sabha on the 17th March, 2008.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Sugar Development Fund (Amendment) Bill, 2008, which was passed by the Lok Sabha at its sitting held on the 17th March, 2008 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
